

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 03/(MAH)/2017

CORAM:

Present: MS INA MALHOTRA
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.06.2017

NAME OF THE PARTIES: M/s. Aditya Vidyut Appliances Technologies Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
---------------	-------------	--------------------	------------------

ORDER

TCSP No.02/230-232/2017 NCLT/MB/MAH/2017

TCSP No.03/230-232/2017 NCLT/MB/MAH/2017

Mr. Ashish Parwa, Advocate submits that he has instructions to withdraw this case.
On his request this petition is dismissed as withdrawn.

Sd/-
Ina Malhotra
Member (Judicial)